

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9702/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in STTR No. 222/2018 passed by the High Court Of Judicature At Allahabad)

M/S HINDUSTAN COCA COLA BEVERAGES PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAXES & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62227/2019-EXEMPTION FROM FILING O.T. and IA No.63465/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. M. P. Devanath, AOR
Mr. Vivek Sharma, Aadv.
Mr. Abhishek Anand, Adv.
Mr. Udit Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Permission to file additional documents is
granted.

Issue notice, returnable in four weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

